

S.No.7

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
06-06-2024 AT 10:30 AM**

CP(CAA) No. 16/230/HDB/2024
u/s. 230 of Companies Act, 2013

IN THE MATTER OF:

M/s. Konnect Diagnostics Pvt Ltd (Attapur) (Transferor Co., 1) ,
M/s. Konnect Diagnostics Pvt Ltd (B N Reddy Nagar) (Transferor Co., 2) ,
M/s. Konnect Diagnostics Pvt Ltd (Suryapet) (Transferor Co., 3),
M/s. Konnect Diagnostics Pvt Ltd (Uppal) (Transferor Co., 4) ,
M/s. Konnect Path Labs Pvt Ltd (Uppal) (Transferor Co., 5) &
M/s. Rajanna MRI Diagnostics Pvt Ltd (Transferor Co., 6) &
M/s. Konnect Imaging &
Diagnostics Pvt Ltd (Attapur) (Transferee Co.,) **...Petitioner**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Naresh Kumar Sangam, for petitioner present physically. Learned Counsel is directed to issue notice to all concerned Statutory Authorities and make publication in English (Business Standard) and Vernacular (Nava Telangana) language in terms of Rule 16 of the Companies (Compromises, Arrangements and Amalgamations), Rule 2016 and file proof of service as well as proof of publication by way of an affidavit before the next date of hearing. Publication shall be effected ten (10) days before the next date of hearing. List the matter adjourned to 18.07.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)